



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Jammu/Srinagar)

Notification
Jammu, the 15th April, 2019

SRO 290 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoints Sh Aseem Kumar Sawhney Advocate, (at present Adl. Advocate General, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Prem Singh and others involving offences punishable under sections 376-D/109 RPC FIR No 101/2018 before the Court of Prpl Sessions Judge, Reasi, subject to the condition that he shall not be entitled to any counsel fee from the State Government.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Department of Law, Justice and Parliamentary Affairs.

No.LD (ACQ) 2019/30-Reasi.

Dated: - 15 - 04 - 2019.

Copy to the -

- 1 Principal Secretary to Government, Home Department.
- 2 Director General of Police, J&K Jammu.
- 3 Registrar General, J&K, High Court, Jammu.
- 4 Prpl Sessions Judge, Reasi
- 5 Director Prosecution, J&K PHQ, Jammu.
- 6 Director Litigation, Jammu
- 7 Sr. Superintendent of Police, Reasi.
- 8 Sh Aseem Kumar Sawhney, Advocate, (at present Adl. Advocate General, J&K High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
- 9 Public Prosecutor, Reasi.
- 10 General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette
- 11 SRO Section, Department of Law Justice and Parliamentary Affairs
(W 7 S C)

(Waseem Ahmad Lone)
Public Law Officer
Department of Law Justice and Parliamentary Affairs

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15/4/19